

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 320 of 2019

IN THE MATTER OF:

K. K. Capital Services Ltd.

...Appellant

Vs

Sristi Hospitality Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Gautam Singh, Advocate.

For Respondent:

ORDER

23.08.2019: Learned counsel for the Appellant states that Respondent (Corporate Debtor) has been served by publication in the newspaper and that on behalf of the Respondent its Director – Shri Santosh Shetty has also responded by sending an email, which is at Annexure A-2 filed with Diary No. 12674. He claims that the service is complete.

We hold that the service on Respondent is complete. None is present for the Respondent. Looking to the email sent by the Respondent, it will be appropriate to re-fix this matter for admission (after notice) on another date and we direct that the Appellant will send reply email to the respondent sending a copy of this order. If the Respondent does not appear and contest this appeal on next date also, the same will be taken up for hearing finally on its merit.

Post the appeal 'for admission (after notice)' on **18th September, 2019.**

The appeal may be disposed finally on the said date.

[Justice A. I. S. Cheema]
Member (Judicial)

[Justice Bansi Lal Bhat]
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

am/gc